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Hon'ble Mr. S. Das Gupta, A.M.
Hon'ble Mr. T.L. Verma, J.M.

Sri A.B. Lal Srivastava, learned counsel for the petitioner. It appears from the Judgment and order of this Tribunal dated- 14.10.1993 that the only direction given by this Tribunal was that any appointment made to the post which was occupied by the applicant before his termination from the service shall be subject to the decision of O.A. No. 1288/93. It has been stated in the contempt petition that the respondents are making arrangements for filling the post.

It is very clear from the above that there is no violation of the order of this Tribunal since this Tribunal did not order that no appointment should be made. In view of this, this contempt petition is dismissed.

O.H.
J.M.

L.R.
A.M.

/m.m./